

FIR No. 24/2016

PS: Crime Branch

State Vs. Vijay Kumar Jha etc. (applicant Guddu Jha)

U/s 20/25/29 NDPS Act

25.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Piyush Ranjan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Guddu Jha in case FR No. 24/16 on the ground of illness of his mother.

Ld. Addl. PP submits that IO has sought some more time to verify the medical documents of the mother of the accused-applicant and that the documents could not be verified from AIIMS.

Ld. Counsel for the applicant submits that he shall ensure that the original documents of AIIMS are handed over within two days to the IO for verification.

For report and consideration, put up on 01.09.2020.

(Neelofe Abida Perveen)
ASJ (Central)THC/Delhi

24.08.2020

FIR No. 277/2018
PS: Sarai Rohilla
State Vs. Shivani
U/s 302/364A/120B/34 IPC

25.08.2020

Fresh bail application received. Be registered.

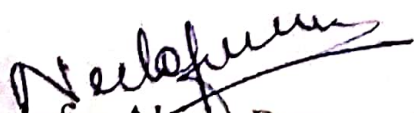
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).
Sh. Anil Kumr Jha, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Shivani in case FIR No. 277/2018.

It is submitted that accused-applicant was granted interim bail of 30 days vide order dated 24.06.2020 but furnished surety only on 24.07.2020 and released from jail on 27.07.2020 and that the interim bail is going to expire and accused is to surrender on 27.08.2020.

Let an affidavit be filed by the accused-applicant in respect of the compliance of all the conditions subject to which interim bail was granted vide order dated 24.06.2020. IO shall also file report in respect of compliance of conditions of order dated 24.06.2020 by the accused-applicant.

For filing of affidavit, report and consideration, put up on 27.08.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020

FIR No. 243/2018
PS Nabi Karim
State v. Shiva
U/s 302/34 IPC

25.08.2020

ORDER

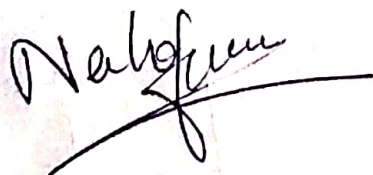
This is an application under Section 439 CrPC for grant of bail on behalf of accused Shiva in case FIR No. 243/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Ld. counsel for accused-applicant contended that the applicant/accused was earlier granted interim bail of 10 days for his treatment vide order dated 23.06.2020, which was further extended vide order dated 04.07.2020 till 19.07.2020 and that the accused-applicant surrendered before jail authority on 19.07.2020. That the applicant complied with all conditions imposed during his interim bail period and never misused the liberty of interim bail. That the case of the applicant/accused is now covered under the guidelines laid down by the High power committee of Hon'ble Delhi High Court dated 18.05.2020 for release of UTP persons in murder cases owing to outbreak of COVID 19 as the accused-applicant has no previous involvement in any other case and he is falsely implicated in the present case. That the conduct of accused is concerned his overall conduct in the jail premises during his incarceration is good even the accused is obtaining Rs. 107/- per day by doing work in



MUSHAKAT in the jail premises. That the conduct report of accused dated 13.08.2020 filed by the jail authority reflects that his conduct is treated not good on the basis of false allegation levelled against him on dated 09.08.2020 by one UTP namely Yogesh who claims that accused/applicant had made a call to his father demanding money over phone call. That nothing incriminating was recovered from the possession of accused, that no SIM number, mobile number or IMEI number is mentioned in the report filed by jail superintendent dated 13.08.2020 and even no CDR has been filed alongwith the report. That father of UTP Yogesh(victim) never made any complaint before any authority against the applicant. That the allegation levelled against the applicant is false and mala fide. That is in the nature of hearsay, further no mobile phone was recovered from the possession of accused moreover no any call detail on which applicant made call is furnished by jail authority and therefore the punishment ticket is liable to be disregarded. In support of his contentions, ld. counsel has relied upon decision in **Behruddin v. State of NCT of Delhi** in B. A. No. 1142/2020 decided by Hon'ble High Court of Delhi on 11.06.2020.

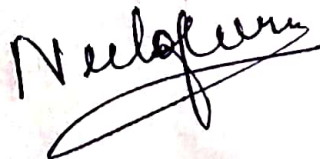
Ld. Addl. PP, on the other hand submitted that though the present applicant/accused had no previous involvement but he played an active role in commission of the crime in present case. That in case bail is granted to the applicant, there is every possibility that accused will threaten the witnesses, which may adversely affect the trial of the case as the case is at crucial stage of prosecution evidence. Moreover, interim bail application of present applicant was earlier dismissed by the Hon'ble court of Mohd.



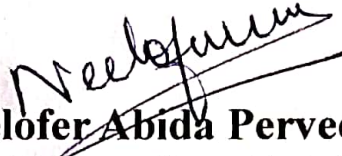
Farrukh, ASJ, Tis Hazari Courts, Delhi vide order dated 09.06.2020, Further as per conduct report of the accused-applicant in judicial custody is not good and during judicial custody he has threatened and demanded transfer of Rs.10,000/- from one accused Yogesh another UTP and used Samsung mobile for forwarding the said message to the father of UTP Yogesh and he has been awarded punishment as per Delhi Prison Rule.

Heard. Perused.

The accused-applicant is in custody in connection with the present case FIR registered for commission of murder of one Hunny since 10.7.2018, as per the custody certificate received from the Jail and there is no other criminal case alleged against him, however the conduct of the accused during custody is reported to be unsatisfactory as the accused, UTP has been awarded punishment ticket on 11.8.2020 for the serious jail offence of threatening and demanding money from fellow inmates after giving personal hearing to him on the allegation that on 9.8.2020 he had demanded Rs. 10,000/- from a fellow inmate and had passed on the message to the father of the said inmate by using Samsung mobile phone golden in color and that the threatening call lasted 1.08 minutes. The accused-applicant therefore falls short of the criteria as his conduct in custody is reported to be unsatisfactory and is alleged to have been punished as per prison rules for severe jail offence. Ld. Counsel relied upon the bail order passed by the H'ble High Court of Delhi in **Behruddin v. State of NCT of Delhi**. In the said application concession was granted considering that the custody was much more of over 4 years, the



allegations were that a crowd had caused the death of the victim, and the nominal roll in respect of the jail punishment was found to be vague, the jail offence was of possession of prohibited item, whereas the applicant is in custody for a little over two years and is punished in custody for severe jail offence of threatening and intimidating a fellow inmate. the present application of accused Shiva in case FIR No. 243/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19 is therefore dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020

FIR No. 91/2018

PS Kotwali

State v. Mohd. Hasim @ Haseen

U/s 392/395/397/412/120B/34 IPC and 25 of Arms Act

25.08.2020

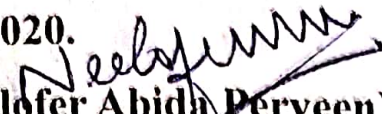
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
None for accused-applicant (through video conferencing)
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Hasim in case FIR No. 91/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Ld. counsel for accused-applicant when contacted on phone for Webex hearing, sought adjournment on the ground of personal difficulty.

Reply is filed alongwith previous involvement report. As per report accused is not involved in any other case. Custody certificate alongith conduct report is also received. As per custody certificate accused is in custody for 2 years 3 months and 25 days and his conduct during custody is satisfactory. However, the present case is for commission of offences under Section 395/397 IPC.

For arguments, put up on **09.09.2020**.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
25.08.2020

FIR No. 115/2018
PS: Sadar Bazar
State Vs. Anisha Begum
U/s 304B IPC

25.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

None for accused-applicant.


Hearing conducted through Video Conferencing.

This is an application for release of original documents i.e. registration certificate of sureties namely Zulfikar and Tauqir.

Report is received from the jail that the accused released on interim bail surrendered after 40 days of the expiry of the period of interim bail.

Record of previous bail application is required for the purpose of disposal of the present application. Record be put with the application on the next date of hearing.

For consideration, put up on 11.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020

FIR No. 327/2019
PS Crime Branch
State v. Inder Singh
U/s 21/29 NDPS Act
25.08.2020

Fresh application received. Be registered.

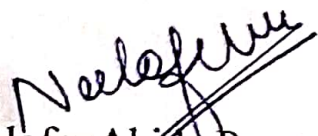
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Areeb Ahmed, counsel for accused-applicant (through video conferencing)
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail on behalf of accused Inder Singh in case FIR No. 327/2019.

Ld. counsel for accused contended that accused-applicant was granted interim bail of 15 days vide order dated 09.07.2020 and released from jail on 17.08.2020 upon furnishing of bail bonds and that the interim bail is going to expire and accused is to surrender on 02.09.2020. That he has complied with directions imposed as he has furnished mobile phone numbers of him and sureties to the IO and that before shifting to his hometown, Himachal Pradesh, he has informed the IO.

Let an affidavit be filed by the accused-applicant in respect of the compliance of all the conditions subject to which interim bail was granted vide order dated 09.07.2020. IO shall also file report in respect of compliance of conditions of order dated 09.07.2020 by the accused-applicant.

For filing of affidavit, report and consideration, put up on **01.09.2020.**


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.08.2020

FIR No. 41/2018
PS Kashmere Gate
State v. Wasim
U/s 392/397/34 IPC

25.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

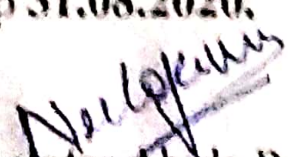
Sh.S. B. Shailey, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This an application under Section 439 CrPC for grant of bail on behalf of accused Wasim in case FIR No. 41/2018.

Arguments heard in part as the audio connection from the side of ld. LAC was very poor. Ld. counsel for the accused-applicant may forward written submissions on the email ID of the Court i.e. ndpscourt222@gmail.com

For orders/clarification, put up 31.08.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020

FIR No. 242/2018
PS Crime Branch
State v. Surya Mohan @ Raja
U/s 21 NDPS Act

25.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

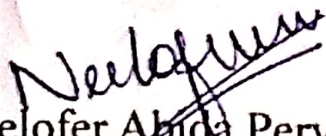
Sh. Paramjeet, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Surya Mohan in case FIR No. 242/2018.

Arguments heard in part. The audio connection from the said of ld. counsel for accused-applicant is very weak and poor. Ld. counsel for the accused-applicant may forward written submissions on the email ID of the Court i.e. ndpscourt222@gmail.com

For further arguments, put up 03.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020

FIR No. 73/2018
PS ODRS
State v. Abdul Hakim Ansari
U/s 302/201 IPC

25.08.2020

Fresh application received. Be registered.

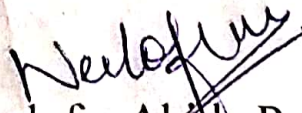
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Krishan Kumar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Abdul Hakim Ansari in case FIR No. 73/2018.

After arguing for sometime, ld. counsel for accused-applicant submits that he does not press upon the present interim bail application and that the same may be dismissed as having been withdrawn. It is ordered accordingly. **This application for grant of interim bail on behalf of accused Abdul Hakim Ansari in case FIR No. 73/2018 is dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.08.2020